

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.56/MP/2022**

- Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

**Petition No. 227/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL) and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Date of Hearing : **15.3.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri P. K. Singh, Member
- Parties Present : Shri Girik Bhalla, Advocate, RWEPL  
Ms. Priyanka Vyas, Advocate, RWEPL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Shri Shubham Arya, Advocate, HPPC  
Shri Ravi Nair, Advocate, HPPC  
Ms. Anumeha Smiti, Advocate, HPPC

**Record of Proceedings**

At the outset, the learned proxy counsel for the Petitioner submitted that the Petitioner has moved a letter seeking an adjournment on the ground that the arguing

counsel in the matter is being preoccupied with a part-heard matter before another forum. The said request was not opposed by the learned senior counsel for the Respondent, SECI. However, the learned senior counsel pointed out that the interim relief granted to the Petitioner in these matters vide Record of Proceedings for the hearing dated 21.3.2022 and 24.1.2023 should be vacated. Learned senior counsel for SECI further submitted that the matters have been argued at length on multiple hearings wherein detailed submissions have been made by the learned counsels of the parties and prayed the Commission to hear the matters on the aspect of interim reliefs since substantial time has elapsed since the granting of the said interim relief.

2. Considering the request of the learned counsel and learned senior counsel for the parties, the Commission adjourned the matters. The Commission further directed that no further adjournment or extension of time will be granted in the matter. The interim protection(s) granted in these matters shall be continued till the next date of the hearing.

3. The Petitions will be listed for hearing on **20.3.2024 at 2.30 P.M.**

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**